

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 24(ND)/2016

IN THE MATTER OF:

Vikrant Puri Applicant/petitioner
v.
Southend Infrastructure Pvt. Ltd. & Ors. Respondents

Order under Section 397/398 of the Companies Act

Order delivered on 31.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :

For the Respondent : Mr. Arvind Nayyar, Senior Advocate
Mr. Aman Nandrajog, Advocate for Respondent No. 2
Mr. Ashish Aggarwal, Mr. Gurkamal Hora Arora & Mr.
Gurcharan Singh, Advocates for Respondent Nos. 6 to 11

ORDER

On the joint request made by the learned counsel for the parties, the hearing is deferred. However, one thing needs to be clarified that Hon'ble Mr. Justice S.S. Nijjar, a former Judge of the Supreme Court who was appointed as an Administrator vide order dated 07.07.2017, has sent a letter stating that he would not ^{be} in a position to function as an Administrator on account of his lordships

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heavy schedule. Therefore, the order dated 07.07.2017 to that extent is modified.

To come up for further consideration on 04.09.2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

31.08.2017
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